

the expenditure incurred on each of the newsreels and information Alms produced in 1953 and the cost incurred per foot of these films?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR) : In the absence of cost accounting, exact figures of expenditure incurred by the Films Division on individual Alms are not available. In formation regarding the average cost of documentaries and newsreels produced since 1948 was given in reply to part (b) of Starred Question No. 235 on 15th December 1952.

RENT COLLECTION FROM DISPLACED PERSONS

362. SHRI GOVINDA REDDY: Will the Minister for REHABILITATION be pleased to state:

(a) whether there are any agents for the collection of rents from dis-placed persons in the Delhi area; if so, who are those **agents**; and

(b) on what terms they are working?

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN): (a) Yes.

1. Shri Lachmi Narain, for Wards No. X, XI and **XVI**.
2. Shri J. L. Relan, for Wards No. III and **XIV**.
3. Shri K. R. Ashufta, for Wards No. n, IV and V.
4. Shri B. L. Kumar, for New Delhi area and Bhogal.
5. Messrs. Bhola Nath Bros., for Ward No. I.

-(b) A statement is laid on the Table of the House. [See Appendix **VII**, Annexure No. 192.]

3 P.M.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE APPROPRIATION (No. 2) BILL, 1954

SECRETARY: Sir, I have to report to the Council the following message

13 C.S.D.

received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 132 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Appropriation (No. 2) Bill, 1954, which was passed by the House at its sitting held on the 17th April, 1954.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay the Bill on the Table.

ANNOUNCEMENT REGARDING TIME OF SITTING OF COUNCIL

MR. CHAIRMAN: I have to inform Members that from Tuesday, the 20th April 1954, the Council will sit from 8-15 A.M. to 1-15 P.M. The Council will also sit on Saturday, the 24th April 1954 to transact Government, legislative business.

ALLOTMENT OF TIME FOR THE APPROPRIATION (No. 2) BILL, 1954

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Council of States, I have allotted twelve hours for the completion of all stages involved in the consideration and return of the Appropriation (No. 2) Bill, 1954, by the Council including the consideration and passing of amendments, if any, to the Bill.

PAPERS LAID ON THE TABLE

MINISTRY OF COMMERCE AND INDUSTRY
NOTIFICATION PUBLISHING THE KHADI AND
OTHER HANDLOOM INDUSTRIES
DEVELOPMENT RULES.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I lay